

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 717 of 2020**

**IN THE MATTER OF:**

**Kolla Koteswara Rao**

**...Appellant**

**Versus**

**Dr. S.K. Srihari Raju & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Aaditya Vijay Kumar and Ms. Namrata Mohapartra, Advocates.**

**For Respondents: Mr. Kailash Nath and Mr. Mithun Shashank, Advocates for R-1.**

**Mr. Pankaj Bhagat, Advocate for R-2 (RP).**

**Mr. Subramanyam BKV and Mr. Anjaneyulu Sadhu, Advocates for erstwhile IRP.**

**ORDER**  
**(Through Virtual Mode)**

**25.09.2020:** Issue notice upon Respondents. Notice on behalf of Respondent No. 1 is waived and accepted by Mr. Kailash Nath, Advocate. Notice on behalf of Respondent No.2 is waived and accepted by Mr. Pankaj Bhagat, Advocate. No further notice needs to be issued. Respondents may file their reply affidavits within 20 days. Rejoinder thereto, if any, may be filed within 10 days thereof. Short written submissions, not exceeding three pages, may also be filed by learned counsels for the parties alongwith their pleadings.

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Presence of Mr. Subramanyam BKV, who claims to be representing Interim Resolution Professional since substituted by the Resolution Professional, is discharged.

List the appeal 'for admission (after notice)' on **10<sup>th</sup> November, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*